## GOVERNMENT OF INDIA MINISTRY OF MINES

### **RAJYA SABHA**

### **UNSTARRED QUESTION NO. 1408**

ANSWERED ON 14.03.2022

#### IDENTIFICATION OF IN-VIOLATE AND NO-GO AREAS AFFECTED BY MINING

1408. SHRI DEREK O' BRIEN:

Will the Minister of MINES be pleased to state:

- (a) the details of in-violate and no-go areas identified till date;
- (b) the criteria used for identification of in-violate and no-go areas;
- (c) the details of quantum of area of in-violate and no-go areas which have been diverted to mining; and
- (d) the further steps proposed to complete nationwide identification and protection of inviolate and no-go areas?

#### **ANSWER**

# THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS (SHRI PRALHAD JOSHI)

(a) to (d): As per the information provided by Ministry of Environment, Forest and Climate Change there is no specific in-violate or no-go areas while dealing with any proposal under the provisions of the Forest Conservation Act (FCA), 1980. However, in-violate or no-go areas are used as different parameters during DSS (Decision support system) analysis for the purpose of visualization of the conservation status of forest area for appropriate decision by the FAC (Forest Advisory Committee) under the provisions of the FCA, 1980. As per DSS analysis the areas are categorized into 'high conservation zone' and 'not in high conservation zone'. DSS is a software whose output is used as a reference for decision making by the FAC under the provisions of FCA, 1980.

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